

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH:
AT HYDERABAD.

MA. NO. 1086/96 in
OA. NO. 397/92.

Between:-

R. Dharma Raju ... Applicant

And

1. The Director General Quality Assurance,
Directorate General of Quality Assurance
Department of Defence Production/DGQA/DGQ POST
New Delhi-110 011.
2. The Controller of Defence Accounts,
Controllerate of Defence Accounts,
Tenampet, Anna Salai, Madras-600 010
3. The Chief Controller of Accounts (FYS),
Office of the Chief Controller of Accounts(FYS),
10 - A, Aukland Road, Calcutta-700 001.
4. The Secretary, Ministry of Finance,
Government of India, New Delhi.
5. The Senior Quality Assurance Officer, Senior
Quality Assurance Estt (Arms.) office of
the Ordnance Factory Project, Medak Dist (A.P.)
6. The Controller General of Defence Accounts,
New Delhi.

... Respondents.

MEMBER: Counsel for the Applicant: Mr. V. Jogayya Sarma

Counsel for the Respondents: Mr. N. V. Ramana.

CORAM:

HON'BLE MR. JUSTICE M.G. CHOUDHARI, VICE CHAIRMAN
HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

Hon'ble Tribunal made the following order:-

Mr. V. Jogayya Sarma for the applicant. Mr. V. Rajeswar

Rao for the respondents.

For the reasons stated in the application the
order for dismissal of the O.A. in default dated 25-3-96
is hereby set aside and the O.A. is restored to its
file and is directed to be listed before the Bench
presided over by Mr. R. Rangarajan M(A), on 20-12-1996
for fixing date of hearing.

Pr-1/4/1
DY. REGISTRAR (JUDL)

KKM*

2° our 'obligs' coll.

• LA CONFÉRENCE GÉNÉRALE DE NOTRE-DAME-YACATUFA

THE GOVERNMENT OF INDIA, GOING ON WITH THE
COLONIAL POLICY OF VICTORY AND PEACE.

Иса дејуји-ши ој.
Добрељије ој дају се њега сеје дају вео вео
Дјекојејије гонији ој Слједије јејије.
• Дјекојејије гонији ој Слједије јејије.

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MA. No. 1086/96 in
OA. No. 597/92.

Copy to:-

(83)

1. The Director General Quality Assurance,
Directorate General of Quality Assurance,
Department of Defence Production/DGQA/DGO POST
New Delhi-110 011.
2. The Controller of Defence Accounts, Controllerate
of Defence Accounts, Tenampet, Anna Salai, Madras-600 000
3. The Chief Controller of Accounts (PYS),
Office of the Chief Controller of Accounts (PYS),
10-A, Auckland Road, Calcutta-700 001.
4. The Secretary, Ministry of Finance, Government
of India, New Delhi.
5. The Senior Quality Assurance Officer, Senior
Quality Assurance Estt (Arnts.) Office of
the Ordnance Factory Project, Medak Dist (A.P.)
6. The Controller General of Defence Accounts,
New Delhi.
7. One copy to Mr. V. Jogayya Sarman, Advocate, CAT, Hyd.
8. One copy to Mr. N. V. Ramana, CGSC, CAT, Hyd.
9. One spare copy.

kku.

Plaintiff's case
I COURT

TYED BY

CHECHED BY

COMARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 6-12-1996

~~ORDER / JUDGMENT~~

M.A./R.A/C.A. No. 1086/96

O.A.No.

397/92

T.A. No.

C.W.P.

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
HYDERABAD BENCH
DESPATCH

- 6 JAN 1997

HYDERABAD BENCH

.. 3 ..

fixation of pay in the higher post under FR 22(I)(a)(1) when both the posts that is, the post to which he was appointed or promoted and the post from which he was appointed or promoted carry identical pay scales".

Ques
There also when the posts are merged with the higher grade whether the applicant can demand higher fixation under FR 22 (C) which ~~same~~ rule ^{now} is read as 22(I)(a)(1). Reply to that ~~negatived~~ query was ~~indicated~~ by the Full Bench.

5. In view of the above ^{answer} ~~position~~ of the Full Bench this OA also liable to fail. In view of the above this OA is dismissed as having no merits. No costs.

B.S. Jai Parameshwar
(B.S. JAI PARAMESHWAR)
Member (Judl.)

R. Rangarajan
(R. RANGARAJAN)
Member (Admn.)

22/1/97

Dated: 22nd January, 1997

(Dictated in Open Court)

sd

D.R. (J)